

3. In the result, I.A. No. 2520 of 2020 is, hereby, rejected.
4. The petitioner is at liberty to renew the prayer for bail, if the revision is not taken up for hearing by February, 2021.

...
Cr. Revision No. 581 of 2019

1. Office to list this revision under the heading 'For Hearing'.

(AMITAV K. GUPTA, J.)